

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(18)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/185/2017
NAME OF THE PETITIONER(S) : SHEGO LOGISTICS PVT LTD
NAME OF THE RESPONDENT(S) : ROC, CHENNAI
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	B. Sarath babu Advocate	Representing Counsel for RoC, Chennai	B. Sarath babu
2.	Rajasekhar VK	Counsel for the applicant	Rajasekhar VK

ORDER

Counsel for the Applicant present. Counsel for RoC also present. As seen, the relevant papers, annual returns, etc. have not been filed for more than five years and the Application is filed by the Director who stands disqualified by operation of Law. However, Counsel for the Applicant submitted that the Director is also shareholder in the 1st Respondent Company. Therefore, Counsel for the Petitioner is directed to file an affidavit to the effect that the Applicant is shareholder in the Applicant Company. Counsel for RoC is directed to file the objection before next date of hearing. Put up on **19.12.2017 at 10.30 A.M.**

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MEMBER (JUDICIAL)